

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(5)

...

O.A.No.2211 of 1995

Dated New Delhi, this 22nd day of May, 1996.

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Manohar Lal Mehta
R/o Rly.Qtr.No.30-A,
Railway Colony
Tughlakabad
DELHI.

... Applicant

By Advocate: Shri Yogesh Sharma

versus

Union of India, through

1. The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Divisional Railway Manager
Northern Railway
Delhi Division
Near New Delhi Railway Station
NEW DELHI. ... Respondents

By Advocate: Shri D. S. Mahendru, proxy
counsel for Shri P. S. Mahendru

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Admit.

The applicant is aggrieved by the order of respondent No.2 dated 23.7.1993 imposing damage rent in respect of Railway Quarter No.30-A, Railway Colony, Tughlakabad, Delhi which has been regularised in the name of his son who is also a Railway employee. The applicant has made a

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representation against this order by his letter dated 8.8.1993 (Annexure A/2 to the O.A.) which has not been disposed of so far by the respondents. In view of the facts and circumstances of the case, the O.A. can be disposed of with the following directions; which will meet the ends of justice:-

- 1) The applicant is directed to file two copies of the application to the respondents in the Registry of the Tribunal, if not already done.
- 2) The Registry is directed to forward the copy of this order alongwith the copies of the application to the respondents within two days from today.
- 3) Respondents are directed to consider this application itself as a further representation and dispose of the matter within one month from the date of receipt of a copy of this order. The respondents are also directed to pass a reasoned and speaking order and communicate the same to the applicant by registered post.

With the above observations and directions, the O.A. is disposed of finally. No costs.


(K. Muthukumar)
Member(A)

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